## <u>NOTICE</u>

IT IS HEREBY NOTIFIED for the information of Advocates and Parties appearing in person that the Division Bench of **the Hon'ble Shri Justice Kamal Khata and the Hon'ble Shri Justice Arif S. Doctor** have issued the following directions regarding the Vacation Court from 10<sup>th</sup> May 2025 to 17<sup>th</sup> May 2025:

- 1. The Court Will assemble at 10.30 a.m. on 13<sup>th</sup> May 2025 and 15<sup>th</sup> May 2025.
- 2. No mentioning of matters is permitted. Circulation will be granted by way of practipe only.
- 3. Circulation practices be submitted to the Associate/Sheristedar, as the case may be, by 3.00 p.m. of the previous day of the Court day.
- 4. Pracipe shall be in brief and must contain following particulars:
  - (i) Date of filing of the matter,
  - (ii) Date of impugned order / cause of action,
  - (iii) Urgency to move vacation court,
  - (iv) Also, statement if circulation was previously applied for and refused during this vacation.
- 5. In the event, it is found that there is no urgency in any matter which is mentioned, heavy costs will be imposed.
- 6. Only matters in which circulation is granted will be listed on board.

Dated this  $\underline{8^{th}}$  day of May 2025.

By Order,

sd/-(H. M. Bhosale) Registrar (Judl. I) High Court, A.S., Bombay sd/-

(A. H. Laddhad) Prothonotary & Senior Master High Court, O.S. Bombay.